

1	2	3	4	5	6	7	8	9	10	11
9. Loans against small savings		93.21	-	93.21	63.34	-	63.34	181.91	-	181.91
10. Share in Central taxes including RPF		-	569.80	569.80	-	606.69	606.69	-	832.91	832.91
11. Grants for local bodies		-	-	-	-	-	-	-	12.42	12.42
12. Upgradation grants		-	-	-	-	-	-	-	2.77	2.77
13. Grants for special problems		-	-	-	-	-	-	-	5.55	5.55

Companies Facing MRTPC Enquiry

4942. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether some companies particularly from Madhya Pradesh are facing MRTPC enquiry into alleged false and misleading advertisement of their products;

(b) if so, the details thereof State-wise;

(c) the outcome of the enquiry; and

(d) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) False and misleading advertisements given by the companies about their products constitute unfair trade practices within the meaning of Section 36A of the MRTP Act. There were 959 unfair trade practice enquiries pending as on 31st March, 1997 before the MRTP Commission. Information in respect of such enquiries is not being maintained State-wise in the MRTP Commission.

(c) and (d) The aforesaid enquiries are at different stages of consideration in the MRTP Commission. The Commission is a quasi-judicial body and will take further necessary action under the provisions of the MRTP Act, 1969.

[English]

Oil Refinery Project

4943. SHRI BHAKTA CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Orissa Government has submitted any request for release of funds by the IOC for the establishment of Oil Refinery Project of Indian Oil Corporation at Paradeep;

(b) if so, the details thereof;

(c) the reasons for delay in releasing the funds; and

(d) the time by which the required amount is likely to be released?

PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) A request for an initial deposit of Rs. 50 lakhs towards administrative charge for acquisition of the land for the project was received by IOC in August 1996 from Orissa Industrial Infrastructure Development Corporation (IDCO) which is the Govt. of Orissa Undertaking nominated for acquisition of land for the project.

(c) and (d) IOC has submitted a Detailed Feasibility Report which includes the subject of site selection of the project and the same is under process of the Govt. for investment approvals.

Annual Allocation of D.G.H.C.

4944. SHRI R.B. RAI : Will the Minister of FINANCE be pleased to state :

(a) whether the State Government of West Bengal has asked the Union Government for enhancing the annual allocation of Darjeeling Gorkha Hill Council;

(b) if so, the details thereof; and

(c) the action taken or propose to be taken by Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) According to the information received from the Planning Commission, no formal request from the State Government of West Bengal has been received for enhancing the annual allocation of Darjeeling Gorkha Hill Council.

(c) As per the distribution formula, the share of each constituent State under HADP is decided. However, during the Eighth Plan, Rs. 4.67 crores have been made available to the Government of West Bengal during each year of the Plan, thus making available an amount of Rs. 23.35 crores to the Government of West Bengal for Hill areas of Darjeeling, over and above the West Bengal's entitlements under HADP.

In addition to above, an amount of Rs. 3.117 crore was made available for improvement of water supply in municipal areas of Darjeeling district during 1994-95 and 1995-96. Also, an amount of Rs. 13.04 lakhs was released